

(a) whether the Super Bazar is registered under Multi State Cooperative Societies Act;

(b) whether the Super Bazar has only one or two branches at Noida; and

(c) if so, the steps taken to open more of its branches in other towns of the country?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) The Super Bazar, Delhi, is now registered under the Multi-State Cooperative Societies Act w.e.f. 22.1.1996.

(b) and (c) The Super Bazar has informed that, at present, they run branches at Noida, U.P. As regards opening up of more branches in other towns of the country, they have stated that apart from making their own efforts in this regard, they have approached various State Governments for allotment of space for branch expansion.

[Translation]

Renaming of Railway Stations

3798. SHRI RAMSHETH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of railway stations whose names have been changed during the last three years; and

(b) whether there is any proposal to change the name of Dadar Railway Station of Mumbai as Chaityabhoomi?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) According to available information, the names of four Railway stations/junctions were changed during the last three years, from November, 1995 to November, 1998. These are:

1. Victoria Terminus as Chatrapati Shivaji Terminus.
2. Alwar Rly. Station as Alwar Junction.
3. Dehkora Halt as Rohad Nagar.
4. Bowanipore Rly. Station as Netaji Bhavan Station.

(b) No such proposal is under consideration at present.

[English]

Atrocities on Women

3799. SHRI B.M. MENSINKAI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have any plans to recognise Non-Government Organisations and other Government agencies to provide protection to women keeping in view the increase in crimes against women; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) and (b) The information is being collected and will be placed on the Table of the House.

[Translation]

Training Research and Rehabilitation Centre

3800. DR. LAXMINARAYAN PANDEY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to stated:

(a) whether the Government have received any proposal for setting up State level training research and rehabilitation institute in Madhya Pradesh;

(b) whether the State Government have agreed to provide suitable land and building for setting up this centre; and

(c) if so, the reasons for the delay and the time by which it is likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) and (b) Yes.

(c) The reasons for delay are mentioned below:—

- (i) The Planning Commission did not agree to this proposal as it was not included in the 9th Five Year Plan.
- (ii) Since, there were other proposals of similar nature from different state Govts, the Dept, of Expenditure suggested that all such proposals may be integrated for purpose of financial clearance.